

Income Tax dues against Indian Banks and Financial Institutions

466. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether Indian banks and financial institutions figure prominently in a confidential dossier of the Income Tax department among the defaulters;

(b) if so, the details thereof;

(c) the action taken by the Government to recover the above outstanding amount from the Indian banks and institutions; and

(d) the time limit fixed to recover the above outstanding amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) The Income Tax Department monitors the cases involving arrears of tax particularly in bigger cases. Indian banks and financial institutions also appear in such lists prepared by the Department.

(b) List of the Indian banks and financial institutions against whom income-tax demand of rupees one crore and above is pending as on 30.9.1995 is given in the enclosed statement.

(c) High priority is given to the work of collection/reduction of arrear demand and appropriate administrative, legal and other measures are taken to recover the same. Request is made to the concerned appellate authorities for early disposal of cases. Wherever the recovery proceedings are stayed by the Courts, steps are initiated to get the stay vacated. Coercive measures are also taken in suitable cases, for speedy recovery of demand. In bigger cases, the dossiers are maintained and the recovery position is reviewed regularly.

(d) No time limit for recovery of tax dues can be given as recovery of tax arrears is a continuous process.

STATEMENT

Sl. No.	Name of the Indian banks and financial institutions	Amount outstanding at on 30.9.1995 (Rs. in crore)
1	2	3
INDIAN BANKS		
1.	M/s. State Bank of India	1395.22
2.	M/s. United Bank of India	135.90
3.	M/s. Bank of India	65.05
4.	M/s. Bank of Baroda	42.77
5.	M/s. Punjab National Bank	28.78
6.	M/s. J&K Bank Limited	14.97
7.	M/s. Bank of Karad	7.18

1	2	3
8.	M/s. State Bank of Travancore	5.88
9.	M/s. State Bank of Indore	4.45
10.	M/s. New Bank of India	2.44
11.	M/s. Tamil Nadu Mercantile Bank Limited	1.75
12.	M/s. The Karur Vysya Bank Limited	1.12
13.	M/s. Vijaya Bank	10.96
FINANCIAL INSTITUTIONS		
1.	M/s. I.D.B.I.	67.83
2.	M/s. I.C.I.C.I.	58.75
3.	M/s. Karnataka State Industrial Investment and Development Corporation Limited	17.09
4.	M/s. Bihar State Credit and Investment Corporation Limited	7.20
5.	M/s. Bihar State Financial Corporation	4.91
6.	M/s. Tamil Nadu Industrial Investment Corporation Limited	4.18
7.	M/s L.I.C. of India	2.42
8.	M/s. H.D.F.C.	9.21
9.	M/s. Kerala Small Industries Development Corporation	1.01
10.	M/s. Punjab State Industrial Development Corporation	2.07

[English]

Construction of Terminals

467. SHRI TARA SINGH : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :-

(a) whether the Government are aware of lack of infrastructure at airports to cope with increase in air traffic;

(b) if so, whether the projected passenger traffic is likely to increase manifold in the next few years;

(c) if so, whether the Government propose to construct additional terminals at Delhi, Bombay, Madras and Calcutta airports to meet the projected demand of passengers; and

(d) if so, the details thereof and other steps the Government propose to take in this regard ?

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) Yes, Sir.

(c) and (d) Upgradation of airports and other infrastructural facilities is a continuing process and is taken up in a phased manner depending upon projected requirements and availability of resources.

Major projects of upgradation envisaged during 8th Five Year Plan by the Airports Authority of India (AAI) are as follows:-

- (i) Modernisation of air traffic control services at Bombay and Delhi Airports.
- (ii) Procurement of Air Surveillance Radars and Monopulse Secondary Surveillance Radars.
- (iii) Procurement of Instrument Landing Systems.
- (iv) Development of Model airports for limited international operations at Jaipur, Lucknow, Nagpur, Indore, Vadodara, Hyderabad, Coimbatore, Calicut, Patna, Bhubaneswar, Guwahati and Imphal.
- (v) Construction of International passenger Terminal Complex (Phase-III) at Bombay airport.
- (vi) Construction of Domestic Terminal Complex (Phase-II) at Bombay airport.
- (vii) A new domestic terminal at Calcutta has been commissioned in January, 1996.

[Translation]

System to Check Fake Shares

468. SHRI ARJUN SINGH YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have developed any system for the valuation of the monitoring system to check the circulation of fake share certificates in the country and to make it more effective; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) and (b) The circulation of fake share certificates is a criminal offence and law enforcing authorities and other concerned agencies are keeping a constant vigil for checking and preventing this problem. Accordingly; no separate system relating to monitoring has been developed.

[English]

Reconstitution of Indo-US Commercial Alliance

469. DR. VASANT NIWRUTTI PAWAR : Will the Minister of COMMERCE be pleased to state :

(a) the present status of Indo-US Commercial Alliance Board which was proposed to be constituted;

(b) which are the areas selected to focus;

(c) whether this alliance will effect Trade Association and small/large businesses particularly food processing, cotton yarn, iron-ore and other factors;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF

COMMERCE (SHRI P. CHIDAMBARAM) : (a) The Board of Indo-US Commercial Alliance has already been constituted and the first Board Meeting was held on 19th June, 1995 at Santa Clara in USA.

(b) The sectors selected for focus initially are Informations technology, Transportation & Infrastructure, Agribusiness and Power.

(c) to (e) The Alliance encompasses trade associations as well as large & small businesses and provides a general frame work for increased interaction in various sectors between private sector enterprises of both the countries for expanding trade & commercial ties.

Safety Measures for the Construction Worker

470. PROF. SAVITHRI LAKSHMANAN : Will the Minister of LABOUR be pleased to state :

(a) whether according to the International Labour Organisation Survey, most of the Construction Companies in India violate the prescribed safety measures for their workers;

(b) if so, the details of the safety measures prescribed by the ILO; and

(c) the steps being taken by the Government to check violation of the prescribed norms in this field ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G.VENKAT SWAMY) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Recovery of Income-Tax from Tax Evaders

471. SHRI BHUPINDER SINGH HODDA : Will the Minister of FINANCE be pleased to refer to Unstarred Question No.3513 dated August 25, 1995 and state :

(a) Whether the information has been collected;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Sir.

(b) Details are given in the enclosed statement.

(c) In view of (a) above, does not arise.

STATEMENT

On making enquiries it has been found that there is no "Punjabi Bagh Co-operative Society Ltd." in existence in Delhi. However, one "Punjabi Bagh Co-operative Housing Society Ltd." is registered with the Registrar of Cooperative Societies and is also an income-tax payer on the record of the Income Tax Department. It appears that the Hon'ble Member desired to have the information about "Punjabi Bagh Co-operative Housing Society Ltd." and accordingly, the information regarding "Punjabi Bagh Co-operative Housing Society Ltd." is being stated below :